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(b) what steps are being taken for the revival of these units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL) (a) As on 30.6.98, 22 CPSUs having registered office in the State of West Bengal are sick and registered with the Board for Industrial and Financial Reconstruction (BIFR). A list of these units is at the statetment (see below)

(b) These CPSUs have been referred to the BIFR for formulation of revival/rehabilitation packages.

Statement

List of BIFR referred Central PSUs having Registered Offices in West Bengal

SI.	Company Name
No.	
1.	Bengal Chemicals & Pharmaceuticals
	Ltd.
2.	Bengal Immunity Ltd.
3.	Bharat Brakes & Valves Ltd.
4.	Bharat Ophthalmic Glass Ltd.
5.	Bharat Process & Mechanical Engineers
	Ltd.
6.	Biecco Lawrie Ltd.
7.	Braithwaite & Co. Ltd.
8.	Burn Standard Company Ltd.
9.	Cycle Corporation of India Ltd.
10.	Damodar Cement and Slag Ltd.
11.	Eastern Coalfields Ltd.
12.	IISCO Ujjain Pipe & Foundry Co. Ltd.
13.	Indian Iron & Steel Co. Ltd.
14.	Jessop & Co. Ltd.
15.	Mining & Allied Machinery Corpn. Ltd,
16.	National Instruments Ltd.
17.	National Jute Manufacturers
	Corporation Ltd,
18.	NTC (West Bengal, Assam, Bihar &
	Orissa) Ltd.
19.	RBL Ltd.
20.	Smith Stanistreet & Pharmaceuticals
	Ltd.
21.	lyre Corporation of India Ltd.
22.	Weighbird (India) Ltd.

Meeting on PSUs Disinvestment

4346. SHRI DIPANKAR MUKHERJEE: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government's attention has

been drawn to a news-item "Central Unions to meet on PSU disinvestment" published in "Business Standard" dated 7lh July, 1998.

(b) if so, whether Government proposes to discuss the issue of disinvestment of PSUs with Central Trade Unions including the Bhartiya Majdoor Sangh (BMS); and

(c) if not, the reasons therefor;

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL): (a) Yes Sir.

(b) The Ministry of Finance, the nodal Ministry concerned with disinvestment policy, have not received any proposal from any of the Central Trade Unions for discussing the issue for disinvestment.

(c) Docs not arise.

Impact of Economic Sanctions

4347. DR. ALLADI R R.iiJKUMAR: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government has assessed the impact of Governmental and non-Governmental industry initiatives, like those of Confederation of Indian Industry, in foreign countries to counter the impact of economic sanctions; and

(b) if so, the changes in the policy framework being contemplated especially for countries like United States of America, Japan, United Kingdom etc. to attract more foreign capital and to promote bilateral trade?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): (a) The various initiatives taken seem to have had a positive impact. The foreign aid from the World Baik, which had initially be deferred has since been approved. Also, the US Senate has given flexibility to waive the sanctions upto one year.

(b) To promote the flow of foreign capital, various initiatives have been taken by the Government which includes inter alia, allowing unlisted companies to tap overseas market, encouraging foreign direct investment and investment from NRIS/OCBs and FIIs, launching of new India Millennium Scheme by Un to invite subscription in dollars from NRIs, launching of new Resurgent India Bonds, allowing investment by FII in unlisted domestic debt securities, promoting